

Central Administrative Tribunal
Principal Bench, New Delhi.

0.A.No.176/95

New Delhi this the 11th Day of July, 1995.

Hon'ble Sh. B.K. Singh, Member(A)

Shri Man Mohan Singh,
S/o late Shri G.S. Rose,
R/o Flat No. 272,
JG Block, Janta Flats,
Vikas Puri, New Delhi.

Applicant

(through Sh. S.K. Sawhney, advocate)

versus

1. Union of India through
General Manager,
Northern Railway,
Baroda House, New Delhi.
2. Divisional Railway Manager,
Northern Railway,
DRM Office, Chelmsford Road,
New Delhi.

Respondents

(through Sh. K.K. Patel, advocate)

ORDER(ORAL)
delivered by Hon'ble Sh. B.K. Singh, Member(A)

The learned counsel for the applicant has been furnished with a copy of the statement which shows that the relief prayed for has already been granted by the respondents. The application, thus, is dismissed as having become infructuous.

Parties to bear their own costs.


(B.K. Singh)

Member(A)

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